

कि क्या आप इस की विवादास्पद मान कर चलेंगे या पाकिस्तान का एरिया मान कर चलेंगे कमान्डरों की बातचीत में ।

अध्यक्ष महोदय : उन्हीं ने कहा है कि यह हमारा एरिया है ।

Shri S. M. Banerjee: Sir, I rise on a point of order.

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): What is the rule?

Shri S. M. Banerjee: Do not ask for the rule; you never quote the rule.

श्री मधु लिमये : कांग्रेस के भ्रादमी तो कभी भी रूल नहीं बतलाते । उस दिन श्री हनुमन्तैया ने नियम संख्या बतलाई थी । क्या आप के लिये प्रलग नियम हो गये हैं । वह कुछ नहीं जानते हैं लेकिन उन से तो नहीं पूछा जाता है कि नियम संख्या बतलाइये ।

Shri S. M. Banerjee: My point of order is this. A pertinent question was asked by hon. Members here and you also in your wisdom put practically the same question. The question was as to when this particular piece of territory of 36 acres passed into the hands of Pakistan. A specific question was asked. Now, it is open to the Minister to ask for notice or not to disclose the information in the public interest. He has neither claimed immunity on that ground nor has he asked for notice. So, I want your ruling on his whether the question can be evaded by the hon. Minister when repeatedly it has been asked.

Mr. Speaker: A question cannot be evaded. When the Minister says that the information about the date is not with him just at present.... (Inter-ruption).

इस तरह से तो नहीं हो सकता कि आप बोलते जायें जब आप का जी चाहे और जितनी देर चाहे । मैं बार बार कह रहा हूँ

एक माननीय सदस्य : वह जवाब क्यों नहीं देते हैं ?

श्री श्रींकार लाल बेरबा : वह सन्तोषजनक जवाब नहीं देते हैं ।

अध्यक्ष महोदय : यह मैं ने समझा, आप ने कहा कि डेट मेरे पास नहीं है तो भ्राया वह डेट जो कि पूछी जा रही है कि कब यह पाकिस्तान के कब्ज में भ्राया, उस के बाबत आप ने कहा ?

श्री यशवन्त राव चव्हाण : जी हां ।

अध्यक्ष महोदय : तो अब मैं उस में क्या कर सकता हूँ ?

एक माननीय सदस्य : यह बाद में बता सकते हैं . . . (व्यवधान) :

Mr. Speaker: Order, order.

12.40 hrs.

RELEASE OF A MEMBER ON PAROLE

Shri Biren Dutta

Mr. Speaker: I have to inform the House that I have received the following communication, dated the 12th April, 1966 from the Superintendent, Central Jail, Hazaribagh:—

"I am to inform that Shri Biren Dutta, Member, Lok Sabha, has been released from this jail on the 11th April, 1966, at 4.20 P.M. on parole, for 15 days from the date of release."

Shri H. N. Mukerjee (Calcutta Central): In regard to this matter, may I point out that normally the House is entitled to have the information about release or arrest or whatever it might be in regard to Members in time. Our friend Mr. Biren Dutta is here—he had been here yesterday and we welcomed him—and yet somehow

[Shri H. N. Mukerjee]

the communication does not seem to have reached you earlier. I feel that this was an occasion of some importance because, taking advantage of your historic ruling on the Umanath case, Mr. Dutta had attended the House. Now, when he came to the House today, we naturally felt that that was an occasion when we could say a few words because it was in pursuance of the facility which has been offered by the Speaker of Lok Sabha. This is not a laughing matter. It is a very serious matter. You, Sir, gave the ruling which has enabled Members of Parliament, whichever Party it may be—anyone might be in detention tomorrow or the day after—to attend the House. This is the facility that your ruling has offered to the Members of Parliament, that if they are released on parole, even then they can attend the House. This was a fairly memorable occasion. Yesterday, we had no notice and I was a little astonished—I was not present for the last few days; when I found our friend here, I was very much overjoyed—that the House and you, Sir, had not been informed of this. I wanted to say how we very much like the Government to go further and make sure that everybody is released before this House rises for its recess. I think from the point of view of your ruling and its importance and from the point of view that this House has a prior authority of receiving intimation from officers of the Government regarding detention or release, they have been in default in this matter.

Mr. Speaker: It is dated 12th April and it was received last evening. I will find out if there has been any delay.

Shri Hem Barua (Gauhati): Sir, we are very happy that Mr. Biren Dutta who has been released on parole for 15 days has been allowed to attend the House. But may I say following this that we are very sorry that Shri Umanath who was also released on parole was wrongly prevented from attending the House?

Mr. Speaker: That chapter is over. We cannot take that up now.

Shri Hem Barua: In spite of your ruling, Sir. . . .

Mr. Speaker: We discussed that. That is gone now.

Shri Hem Barua: That is not gone. It raises a fundamental issue.

Mr. Speaker: We discussed that. That cannot be linked up with this. Because Mr. Biren Dutta has come, we take up the case of Shri Umanath. We cannot take that up now.

Shri Hari Vishnu Kamath (Honshangabad): In that context, may I request you to bear in mind the Chief Minister of Madras referring to what happened here that somebody in the House said something.

Mr. Speaker: That is not before me now.

Shri Hari Vishnu Kamath: It is your ruling, Sir. But he says that somebody in the House said something. It is very improper and very wrong.

12.44 hrs.

RE. STATEMENTS OF GOVERNMENT MADE OUTSIDE THE HOUSE

श्री प्रकाशवीर शास्त्री (बिजनौर) : अध्यक्ष महोदय, मैंने कल आप से निवेदन किया था कि एक पत्र मैंने आप को लिखा था। आप ने यह कहा था कि उस का जवाब भेजवा देंगे। अभी तक मेरे पास उत्तर नहीं आया। गृह मंत्री जी यहां मौजूद हैं। मैंने अपने पत्र में यह लिखा था कि जब संसद् बैठ रही थी . . .

अध्यक्ष महोदय : अब उत्तर आप को अभी भिजवा देता हूँ। अभी दे देता हूँ।

श्री प्रकाशवीर शास्त्री : मैं आप के द्वारा निवेदन करना चाहता हूँ कि संसद् के गौरव की रक्षा करने के लिए नीति सम्बन्धी वक्तव्य जो प्रायें वह पहले संसद् के समक्ष आने चाहियें। जैसे पंजाबी सूबा के सम्बन्ध में निर्णय समाचारपत्रों में आया . . .